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Registered No. A-12

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THE ASSAM GAZET

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EXTRAORDINARY

প্ৰাপ্ত কৰ্তু দ্ব দ্বাৰা প্ৰকাশিন্ত

PUBLISHED BY AUTHORITY

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Administration De-ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH Department occuring in wo had by velopment Department' shall be

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The 20th October, 1995

No. LGL. 159/95/24.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XX OF 1995

(Received the assent of the Governor on 20th October, 1995)

THE GUWAHATI METROPOLITAN DEVELOPMENT AUTHORITY (AMENDMENT) ACT, 1995

AN

ACT

further to amend the Guwabati Development Authority Act, 1985 (Assam Act No. XX of 1987),

Gawahati Development Authority Act, 1987, hereinafter referred to as the principal Act.

It is hereby enacted in the Forty-sixth Year of the Republic of India as follows, namely—

Short title Extent and Commencement.

- 1.(1) This Act may be called the Guwahati Development Authority (Amendment) Act, 1995.
 - (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once.

गत्त्व, 1995, 28 जाहिय, 1917 (महा)

Amendment 2. In the principal Act, in Section 5, in sub-section (1)—of Section 5,

- (i) in clause (b), for the words "The Minister-in-charge of Town and Country Planning Department and the Minister-in-charge of Municipal Administration Department" occuring at the beginning the words "The Minister in-charge of Guwahati Development Department" shall be substituted;
- "Municipal Administration Department" occuring in between the words "to the" and "of the State", the words "Guwahati Development Department" shall be substituted.
 - (iii) for the clauses (d) to (u), respectively the following shall be substituted; namely—
 - "(d) Mayor or Deputy Mayor to be nominated by the Mayor of Guwahati Municipal Corporation.
- (e) Commissioner/Secretary to the Government of Assam, Guwahati Development Department (Ex-Officio).

- (f) Commissioner/Secretary to the Govi. (f Assam, Planning and Development Department (Ex.Officio).
- (g) Commissioner/Secretary to the Govt. of Assam, Finance Department (Ex-Officio).
- (h) Chief Executive Officer, GMDA, to be appointed by the State Government (Ex-Officio).
- (i) Deputy Commissioner, Kamrup District (Ex-Officio).
- (j) Commissioner, Guwahati Municipal Corporation (Ex-Officio).
- (k) General Manager, N. F. Railway.
- (1) Chief Engineer of the Authority, not below the rank of Addl. Chief Engineer of the State PWD, to be appointed by the State Government.
- (m) Town Planner of the Authority, not below the rank of Associate Planner of the State Govt. to be appointed by the State Government.
- (n) Financial Adviser and Chief Accounts Officer of the Authority not below the rank of Financial Adviser of the State Govt. to be appointed by the State Govt.
- (o) Chief Engineer, PWD (Roads), Govt. of Assam.
- (p) Chief Engineer, Public Health Engineering Department, Govt. of Assam.
- (q) Chief Engineer, Flood Control Department, Govt. of Assam.
- (r) Managing Director, Assam Urban Water Supply and Sewa) age Board.
- (s) Principal Chief Conservator of Forest, Govt. of Assam.
- (t) Director, Town and Country Planning Department, Govt. of Assam.
- (u) Member-Secretary, State Pollution Control Board, Assam.
- (v) Chairman, North Guwahati Town Committee or Executive Officer in Charge of the Town Committee.
- (w) One member from Commerce or Industry to be nominated by the State Govt.
- (x) One member from Non-Government Organisation engaged in Welfare activities of the city to be nominated by the State Govt.
- (y) One environmental activist to be nominated by the State Govt,"

M. K. DEKA,

Joint Secy. and i/c Secy. to the Govt. of Assam, Legislative Department.

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